

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

CP(IB) No.207/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd

...Financial Creditor

Vs

AKR Construction Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri. Srikanth Hariharan for the Financial Creditor present.

Matter adjourned to 09.12.2022.

Later Ld. Counsel for the Corporate Debtor Shri. Almas Mohamed present and submitted that due to connectivity issue he was unable to login when the matter was called. Meanwhile we direct both the parties to upload the pleadings, annexures, IAs, counters and other relevant materials through e-portal if not uploaded within 2 weeks from today and file compliance memo.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)